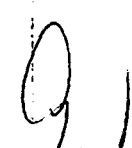
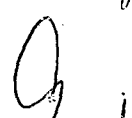


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No. 476/97 /199

Bajaj Nalini Parashar Versus U.O.I & Co.

Date of Order	Orders
17-11-1997	The Lawyers appearing before the Tribunal have informed us that they are on strike today in connection with an incident relating to misbehaviour with a woman Lawyer at Ajmer. OA/CF/MA/RA may be listed for admission/ direction hearing on <u>22-12-97</u>.  (Ratan Prakash) Judicial Member  (O.P. Sharma) Administrative Member
	<u>22/12/97</u> Division Bench not formed May be listed for <u>Admn</u> on <u>19/1/98</u>  Court Officer
19-1-98	None present for the applicant may be listed for admission on 27-3-98.  (Ratan Prakash) Judicial Member  (O. P. SHARMA) Administrative Member
	<u>27-3-98</u> Mr. R.D. Tripathi, Counsel for the applicant— The learned counsel for the applicant seeks permission to withdraw the OA with permission to file a fresh application in order to challenge the subsequent orders passed by the respondents. Permission as prayed for is granted. The OA is dismissed as having been withdrawn.  (Ratan Prakash) Judicial Member  (O. P. SHARMA) Administrative Member

Copy of order
issued to
applicant
vide
CH 150
15-4-98